

Norms Committee Minutes of the Meeting No. 04-/AM 22-23 dated 14.06.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 04-/AM 22-23 dated 14.06.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/May 2022-23/ 04-/AM 22-23 dated 14.06.2022

Case No. M- 115 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05AA04040537 /AM21 Lic. No. 0511001799 dated 18.03.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Mancozeb 64 % + Metalaxyl 8 % W/P	30,000 Kgs	Metalaxyl Technical 90%	2448 Kg
Clodinafob Propargyl 15% WP	3,000 Kg	2 3 Difluro 5 Chloro Pyridine 96% Min (CDEP)	267 Kg
		R+2 4Hydroxy Phenoxy Propionic Acid99% Min (DHPPA)	315 Kg
		Propargyl Chloride 85% Min	165 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 116 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Cropsciences Ltd, Delhi RLA F.No. 05ABO4000228 /AM23 Lic. No. 0511001898 dated 23.03.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
GLYPHOSATE 41% SL	1.0 Litre	GLYPHOSATE TECHNICAL 95%	0.375 Kg

	Mono ISO PROPYLEAMINE SALT PURITY 70%	0.1765 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 117 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/008/ /AM20 RLA F.No. 05/23/040/00100/AM21 Lic. No. 0510414748 dated 28.07.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 118 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0510414558 dated 03.07.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 119 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. HQNORMAPPLY 00256836/AM22 RLA F.No. 05AA04062790 /AM 22 Lic. No. 0511004102 dated 11.08.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Difenoconazole 13.9 %+ Propiconazole 13.9 %EC	1.0 Liters	Difenoconazole Technical 95%	0.1582 Kg/Litre
. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.			

Case No. M- 120 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AA0403809638 AM21 Lic. No. 0511000202 dated 16.12.2020	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 121 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop science Ltd, Delhi RLA F.No. 05AA04038096 AM21 Lic. No. 0511001690 dated 10.03.2021	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

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Case No. M- 122 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AA040101090/AM22 Lic. No. 0511006219 dated 18.11.2021	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Production/consumption data Certified by GST Authorities for the period 2018-19. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case.)		

Case No. M- 123 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00091/AM20 Lic. No. 0511002759 dated 24.03.2021	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 124 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00091/AM20 Lic. No. 0511002759 dated 24.03.2021	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 125 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AA04023269/AM22 Lic. No. 0511002991 dated 05.06.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-		
Export Item : Emamectin Benzoate 5% SG Quantity : 1.0 Kg		
Import Item	Revised Norms	
Emamectin Technical 70%	0.0729 Kg/Ltr	
Note : For regulation and closure of above Advance Authorization only. No fresh license to be issued as per above norms. All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 126 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/040/00091/AM20 Lic. No. 0510410721 dated 27.05.2019	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Production/consumption data Certified by GST Authorities for the period 2018-19.		

D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 127 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00360/AM20 Lic. No. 0510411751 dated 04.09.2022	Status Case: Deferred
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 128 NC No. 04/22-23 Date : 14.06.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00574/AM 19 Lic. No. 0510410074 dated 28.03.2019	Status Case: Deferred
Decision: The Committee considered the case as per agenda and as per the discussion held the Norms Committee, it has been decided Not to Change /enhance the quantity of Import item. Status Quo to be maintained.		

Case No. M- 129 NC No. 04/22-23 Date : 14.06.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00030/AM19 Licence No. 3111000229 dated 17.11.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 130 NC No. 04/22-23 Date : 14.06.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00097/AM21 Licence No. 3110067922 dated 17.11.2020	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 131 NC No. 04/22-23 Date : 14.06.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31/83/040/00097/AM21 Licence No. 3111000564 dated -3.09.2021	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 132 NC No. 04/22-23 Date : 14.06.2022	M/s. S V Plastochem Pvt Ltd.,Nashik RLA. No.31AA0404163 AM22 Licence No. 3111000397 dated -10.06.2022	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 133 NC No. 04/22-23	M/s. S V Plastochem Pvt Ltd.,Nashik	Status Case: Deferred
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Date : 14.06.2022	RLA. No.31AA04024928 AM22 Licence No. 3111000540 dated 23.08.2021	
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 134 NC No. 04/22-23 Date : 14.06.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 0810138909 dated 20.10.2016	Status Case: Approved
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Decision : The firm appeared for Personal hearing before the committee and explained in detail about the licenses obtained by them. The firm has therefore, requested to amend (reduced) the export Obligation based on the actual norms.. Considering the "certificate of Pharmaceutical Product "certified by Drug Controller, 10% overages may be considered alongwith 2% standard wastage. The Committee accordingly, revise the norms as under:-

Export Item – Ribatran Tablet (each tablet will contain not less than 4.2 mg Ribonuclease)
Qty 4283714 Tablets

Import Item	Revised Norms
Ribonucleas	4.7124 mg per tablet

Note : On the basis of above revised norms, export quantity may be re-worked by RA for each of the licenses.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of norm committee.

Case No. M- 135 NC No. 04/22-23 Date : 14.06.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00292 /AM17 RLA F.No. 08/24/040/00148/AM16 Lic. No. 0810135870 dated 17.08.2015	Status Case: Approved
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Decision : The firm appeared for Personal hearing before the committee and explained in detail about the licenses obtained by them. The firm has therefore, requested to amend (reduced) the export Obligation based on the actual norms.. Considering the "certificate of Pharmaceutical Product "certified by Drug Controller, 10% overages may be considered alongwith 2% standard wastage. The Committee accordingly, revise the norms as under:-

Export Item – Ribatran Tablet (each tablet will contain not less than 4.2 mg Ribonuclease)
Qty 4283714 Tablets

Import Item	Revised Norms
Ribonucleas	4.7124 mg per tablet

Note : On the basis of above revised norms, export quantity may be re-worked by RA for each of the licenses.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of norm committee.

committee.

Case No. M- 136 NC No. 04/22-23 Date : 14.06.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/01143 /AM20 RLA F.No. 08/24/040/00348/AM19 Lic. No. 0810144331 dated 18.01.2019	Status Case: Approved
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Decision : The firm appeared for Personal hearing before the committee and explained in detail about the licenses obtained by them. The firm has therefore, requested to amend (reduced) the export Obligation based on the actual norms.. Considering the "certificate of Pharmaceutical Product "certified by Drug Controller, 10% overages may be considered alongwith 2% standard wastage. The Committee accordingly, revise the norms as under:-

Export Item – Ribatran Tablet (each tablet will contain not less than 4.2 mg Ribonuclease)
Qty 4283714 Tablets

Import Item	Revised Norms
Ribonucleas	4.7124 mg per tablet

Note : On the basis of above revised norms, export quantity may be re-worked by RA for each of the licenses.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of norm committee.

Case No. M- 137 NC No. 04/22-23 Date : 14.06.2022	M/s. Helios Pharmaceuticals HQ F.No. 01/83/50/00700 /AM18 RLA F.No. 08/24/040/0325/AM18 Lic. No. 0810142018 dated 16.02.2018	Status Case: Approved
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Decision : The firm appeared for Personal hearing before the committee and explained in detail about the licenses obtained by them. The firm has therefore, requested to amend (reduced) the export Obligation based on the actual norms.. Considering the "certificate of Pharmaceutical Product "certified by Drug Controller,10% overages may be considered alongwith 2% standard wastage. The Committee accordingly, revise the norms as under:-

Export Item – Ribatran Tablet (each tablet will contain not less than 4.2 mg Ribonuclease)
Qty 4283714 Tablets

Import Item	Revised Norms
Ribonucleas	4.7124 mg per tablet

Note : On the basis of above revised norms, export quantity may be re-worked by RA for each of the licenses.

All other conditions of norms ratified earlier will remain unchanged.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of norm committee.



Case No. M- 138 NC No. 04/22-23 Date : 14.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00084/AM 21 Lic. No. 0810148092 dated 10.07.2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA report of Copper Scrap from Foreign Buyer. D/L has been issued to the firm on 20.06.2022. Hence, the Committee decided to Defer the case.)		

Case No. M- 139 NC No. 04/22-23 Date : 14.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0810147220 dated 11.02.2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA report of Copper Scrap from Foreign Buyer. D/L has been issued to the firm on 20.06.2022. Hence, the Committee decided to Defer the case.)		

Case No. M- 140 NC No. 04/22-23 Date : 14.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00161/AM 21 Lic. No. 0810148475 dated 03/09/2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA report of Copper Scrap from Foreign Buyer. D/L has been issued to the firm on 20.06.2022. Hence, the Committee decided to Defer the case.)		

Case No. M- 141 NC No. 04/22-23 Date : 14.06.2022	M/s. Parikh Enterprises Pvt Ltd., Gujarat RLA F.No. 08/24/040/00161/AM 21 Lic. No. 0810147227 dated 12.02.2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA report of Copper Scrap from Foreign Buyer. D/L has been issued to the firm on 20.06.2022. Hence, the Committee decided to Defer the case.)		

Case No. M- 142 NC No. 04/22-23 Date : 14.06.2022	M/s. Callisons Flavours (India) Pvt Ltd., RLA F.No. 31/83/040/00047/AM21 Lic. No. 3110067827 dated 19.08.2020	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Specification for each of export item and net content of each import item. 2. Blend ratio of natural mint blend 3. Provide complete Technical details for each license.		

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4. Provide details for IP rich cut 20 and 60.
 5 A copy of Bill's of entry and shipping bill for related export and Import.
 D/L has been issued to the firm on 17.06.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 143 NC No. 04/22-23 Date : 14.06.2022	M/s. Satyam Composites Pvt Ltd., HQ F.No. 01/83/50/00334 /AM20 RLA F.No. 05/23/040/0234/AM20 Lic. No. 3410039938 dated 05.05.2014	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. To indicate weight surface veil in Kg term 2. Composition/COA of export item. 3. Calculation for the requirement of both imported and indigenous items for manufacturing 4. Export item, indicating net import content and wastage separately. D/L has been issued to the firm on 12.05.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 144 NC No. 04/22-23 Date : 14.06.2022	M/s. Vedant Dyestuffs Intermediates Pvt Ltd., Mumbai RLA F.No. 03/95/040/00998/AM20 Lic. No. 0310834139 dated 14.01.2020	Status Case: Defered
Decision:-The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA of Export Item 2. COA of Import item from Foreign Supplier. D/L has been issued to the firm on 17.06.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 145 NC No. 04/22-23 Date : 14.06.2022	M/s. Himaddri Speciality Chemical Ltd., RLA F.No. 02/24/040/00026/AM20 Lic. No. 0210209216 dated 03.06.2019	Status Case: Defered
Decision:-The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. COA report of both import and export items. 2. Difference in Coal Tar Pitch (Binder Pitch) and Coal Tar Pitch (hard Pitch) with its application. 3. Calculation for the requirement of inputs both indigenous and imported) for the manufacture of export item. 4. By product/s obtained during the processing with its value, supported by invoice and also equivalent quantity of Coal Tar Pitch (hard pitch) from that value. D/L has been issued to the firm on 17.06.2022. Hence, the Committee decided to Defer the case.		

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Case No. M- 146 NC No. 04/22-23 Date : 14.06.2022	M/s. Greenlam Industries Limited, New Delhi RLA F.No. 05/AA/040/36825//AM21 Lic. No. 0511001564 dated 05.03.2021	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 147 NC No. 04/22-23 Date : 14.06.2022	M/s. Herbert Brown Pharmaceutical & Research Laboratories RLA F.No. 05/AA/040/36825//AM21 Lic. No. 0311011298 dated 10.02.2022	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (NL)		

Case No. M- 148 NC No. 04/22-23 Date : 14.06.2022	M/s. Reckitt Benckiser Healthcare India Pvt Ltd., RLA F.No. 05/AA/040/13919/AM22 Lic. No. 0510408757 dated 09.12.2018	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 149 NC No. 04/22-23 Date : 14.06.2022	M/s. Rathi Dye Chem Pvt Ltd., RLA F.No. 31AA04027275/AM20 Lic. No. 3111000592 dated 22.09.2021	Status Case: Defered
Decision :The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Production/consumption data Capital of GST for the period 2018-19. D/L has been issued to the firm on 31.05.2022. Hence, the Committee decided to Defer the case		

Case No. M- 150 NC No. 04/22-23 Date : 14.06.2022	M/s. Rathi Dye Chem Pvt Ltd., HQ F.No. 01/83/050/01190/AM21 RLA F.No. 318304000093/AM21 Lic. No. 3110067916 dated 09.11.2020	Status Case: Approved
Decision : The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the description Import items as under for ratification purpose.		
From	To	
	Phenyl 3- Methy 5-Priryazole (PMP)	1 Phenyl 3- Methy 5-Priryazole (PMP) (1) Chemical Formula – C ₁₀ H ₁₀ N ₂ O, (2) Molecular weight =174, (3) Appearance off White powder, (4) Melting point=128-130 Degree C, (5) Purity=98 Percent (MIN)
Note : Quantity and All other conditions of Export and Import items will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of).		



Case No. M- 151 NC No. 04/22-23 Date : 14.06.2022	M/s. Vishnu Chemical Ltd., Hyderabad RLA F.No. 09AA04011810/AM22 Lic. No. 0911001494 dated 03.09.2021	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in of import Qty approved in the Meeting No.NC/4/MEET/FEB/202122/15 dated 16.02.2022 by indicating Qty Per MT of export against import items. The committee decided to approve the request of the firm and to read as Import QTY per MT of export product, allowed earlier. Note : All other conditions of Export and Import items will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 152 NC No. 04/22-23 Date : 14.06.2022	M/s. Vishnu Chemical Ltd., Hyderabad HQF.No.01/83/050/000907/AM21 RLA F.No. 09/24/040/00095/AM21 Lic. No. 0910068880 dated 16.06.2020	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in of import Qty approved in the Meeting No.NC/4/MEET/FEB/202122/15 dated 16.02.2022 by indicating Qty Per MT of export against import items. The committee decided to approve the request of the firm and to read as Import QTY per MT of export product, allowed earlier. Note : All other conditions of Export and Import items will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 153 NC No. 04/22-23 Date : 14.06.2022	M/s. Vishnu Chemical Ltd., Hyderabad HQF.No.01/83/050/000816/AM21 RLA F.No. 09/24/040/00037/AM21 Lic. No. 0910068690 dated 29.-4.2020	Status Case: Approved
Decision: The committee considered the case as per agenda and the request of the firm for amendment in of import Qty approved in the Meeting No.NC/4/MEET/FEB/202122/15 dated 16.02.2022 by indicating Qty Per MT of export against import items. The committee decided to approve the request of the firm and to read as Import QTY per MT of export product, allowed earlier. Note : All other conditions of Export and Import items will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee.		

Case No. M- 154 NC No. 04/22-23 Date : 14.06.2022	M/s. Agrow allied Ventures Pvt Ltd., Haryana HQ F.No. 01/83/50/431/AM 20 R A F.No 05/23/040/00282 /AM20 Licence No. 0510412163 dated 17.10.2019	Status Case: Deferred
Decision: The Committee considered the case as per agenda and decided to call for the firm for a		

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Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.

Case No. M- 155 NC No. 04/22-23 Date : 14.06.2022	M/s. Agrow allied Ventures Pvt Ltd., Haryana HQ F.No. 01/83/50/820/AM 19 R A F.No 05/23/040/00747 /AM19 Licence No. 0510409450 dated 24.01.2019	Status Case: Defered
Decision: The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 156 NC No. 04/22-23 Date : 14.06.2022	M/s. Fruzyme Biotech India Pvt. Ltd HQ F.No. 01/83/50/820/AM 19 R A F.No 32/24/040/00108/AM20 Licence No. 3210079386 dated 03.02.2020 (ii) Licence No. 3211002316 dated 12.01.2022	Status Case: Defered
The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 157 NC No. 04/22-23 Date : 14.06.2022	M/s. Meghmani Organics Limited Ahmedabad HQ F.No. 01/83/50/00378 /AM20 RLA F.No. 08/24/40/00186/AM20 Lic. No. 0810146176 dated 16.09.2019	Status Case: Defered
Decision: The Committee considered the case as per agenda in presence of technical experts and decided to defer the case for further examination. The case has been referred for technical assessment (DNM)		

Case No. M- 158 NC No. 03/22-23 Date : 31.05.2022	M/s. Agrow Allied Ventures Private Limited R A F.No 05/23/040/00473/AM 19 Lic. No. 0510409447 dated 24.01.2019	Status Case: Approved	
Decision; The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend the export item may be corrected as under :			
Export Item	Quantity	Import Item	Quantity
Glyphosate 41 % SL	1.0 Litre	Glyphosate Technical 95% w/w	0.375 Kg
All other conditions of norms ratified earlier will remain unchanged.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of			

सो.पी. जगज्वाल / C.P. JAGGARWAL
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य एवं उद्योग मंत्रालय
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Udyog Bhawan, New Delhi-110011

Date: 20.06.2022

Chetan Parkash Jaggarwal
Foreign Trade Development Officer

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